

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

206. APPEAL/105(MB)2023

**IN THE MATTER OF**

PR COMMISSIONER OF INCOME TAX

... Petitioner

Vs

REGISTRAR OF COMPANIES MUMBAI

... Respondent

Section 252(3) of Companies Act, 2013

**Order Delivered on 01.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv Prachi Wazalwar (VC)

For the Respondent: Ms. Rujuta Bankar AROC (PH) (Present in Person)

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**ORDER**

**Appeal/105/(MB)2023** – Notice of Motion – **Registry and Applicant are directed to issue notice** to the Respondent No. 2 and to submit service report along with the notice copy sent to the ROC Mumbai, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent No. 2 is directed to file reply at least seven days before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **05.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/